

NATIONAL COMPANY LAW APPELLATE TRIBUNAL
PRINCIPAL BENCH, NEW DELHI

Company Appeal (AT) (Insolvency) No. 583 of 2020

IN THE MATTER OF:

Office of the Asst. State Tax Commissioner **....Appellant**

Vs

Parthiv Parikh, Resolution Professional & Ors. **....Respondents**

Present:

**For Appellant: Ms. Garima Malhotra, Mr. Aaditya Vijaya Kumar and
Mr. Aneesh Sadhwani, Advocate.**

**For Respondents: Mr. Avdhesh Kr. Varshney, Advocate for R-1.
Mr. Arjun Chawla and Advocates for R-2 & 4**

ORDER
(Through Virtual Mode)

02.02.2021: Ms. Garima Malhotra, learned counsel representing the appellant submits that she has filed the written submissions but does not intend to file rejoinder. Mr. Avdhesh Kr. Varshney, learned counsel representing Respondent No. 1 submits that the reply affidavit of Respondent No. 1 incorporates all the pleas and he does not intend to file written submissions. Thus, pleadings are complete. The matter is ripe for hearing.

The appeal is assigned to Court No. II 'for hearing' on **25th February, 2021.**

[Justice Bansi Lal Bhat]
Acting Chairperson

[Dr. Ashok Kumar Mishra]
Member (Technical)

[Dr. Alok Srivastava]
Member (Technical)